

22/11/15
28/11/15

By Speed Post/Fax

F.No.A.12018/17/2012.AD.III.B
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF EXCISE AND CUSTOMS

Gr. Floor, Hudco Vishala Building,
Bhikaji-Cama Place, New Delhi,
Dated the 22 November, 2017

To,

All concerned under CBEC

Subject: Framing of Recruitment Rules for the posts of Draftsman under
Central Board of Excise and Customs field formations - regarding.

Sir/Madam,

I am directed to invite attention to the DOPT OM issued vide F.No. AB-14017/61/2008- Estt. (RR) dated 13.10.2015 to put the proposal for framing/amendment of Recruitment Rules on the website of the respective Ministries/ Department for 30 days for inviting comments of the stakeholders. Therefore, the above-mentioned RRs are uploaded on the website of this department.

2. In view of the above, it is requested to all concerned who are working under Central Board of Excise and Customs or any way associated with the aforesaid draft rules may kindly furnish their comments/opinion/suggestion in the matter within 30 days from the date of issue of the order.

Yours faithfully,

Encls.: As Above

(B.K.Manthan)

Under Secretary to the Govt. of India

Tel./Fax No.: 26162675

Copy to: (i) Webmaster, DG Systems for uploading the same on the website
(ii) DG, HRD for information and record.

(B.K.Manthan)

Under Secretary to the Govt. of India

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(i)
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(Central Board of Excise and Customs)

NOTIFICATION

Dated

2017

G.S.R. - In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Central Excise and Customs Department, Draftsman (Group 'C' posts) Recruitment Rules 2013 and amendment of 2017 except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the posts of Draftsman (Group 'C' posts) in the Central Excise and Customs Department in Ministry of Finance, namely:-

1. **Short title and commencement.** - (1) These rules may be called the Central Excise and Customs Department Draftsman (Group 'C' Posts) Recruitment Rules, 2017.
(2) They shall come into force on the date of their publication in the official Gazette.
2. **Application.** - These rules shall apply to the posts specified in Column (1) of the Schedule annexed to these rules.
3. **Number of post, classification and level in pay matrix.** - The number of said posts, their classification and level in the pay matrix attached thereto shall be as specified in columns (2) to (4) of the aforesaid Schedule.
4. **Method of recruitment, age limit, qualification etc.** - The method of recruitment, age limit, qualifications and other matters relating thereto shall be as specified in columns (5) to (13) of the aforesaid Schedule.
5. **Special Provision.** - Each Zonal Cadre Controlling Authority shall have its own separate cadre unless other-wise directed by the Central Board of Excise and Customs.
6. **Disqualifications.** - No person, -
 - (a) who has entered into or contracted a marriage with a person having a spouse living; or
 - (b) who; having a spouse living, has entered into or contracted a marriage with any person,shall be eligible for appointment to the said post:
Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.
7. **Power to relax.** - Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.
8. **Saving.** - Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, ex-Serviceman and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

Name of post	Number of post	Classification	Level in the pay matrix	Whether selection post or non- selection post	Age limit for Direct Recruits
(1)	(2)	(3)	(4)	(5)	(6)
Draftsman	13* (2017) (Subject to variation dependent on workload)	General Central Service, Group "C", Non Gazetted /Non-Ministerial	Level - 4 in the Pay matrix (Rs. 25,500-81,100)	Not Applicable	Between 18 and 25 (Relaxable for Government Servants of upper age-limit up to 40 years in accordance with the instructions or orders issued by the Central Government from time to time). Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Island and Lakshadweep).

Educational and other qualification required for Direct Recruits	Whether age and educational qualifications prescribed for Direct Recruits will apply in the case of promotees	Period of probation, if any	Method of recruitment whether by Direct Recruitment or by promotion or by deputation/ absorption and percentage of the vacancies to be filled by various methods
(7)	(8)	(9)	(10)
<p>Essential: Diploma in draftsmanship from a recognized Institution or Certificate in Draftsmanship in the relevant discipline from an Industrial Training Institute.</p> <p>Desirable: One year experience in the relevant discipline / area in organization in Government / statutory / autonomous organization, PSU or University or private organization of repute.</p> <p>Note 1: The qualifications are relaxable at the discretion of the competent authority, for reasons to be recorded in writing, in the case of candidates otherwise well qualified.</p> <p>Note 2: The qualification regarding experience is relaxable at the discretion of the competent authority for reasons to be recorded in writing in the case of candidates belonging to the Scheduled Castes or Scheduled Tribes, if at any stage of selection the competent authority is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.</p>	Not applicable	2 years	<p>Direct Recruitment</p> <p>Note: Vacancies caused by the incumbent being away on transfer on deputation or long illness or study leave or under other circumstances for a duration of one year or more may be filled on deputation basis from officer of the Central Government holding analogous posts on regular basis and possessing the qualification prescribed for Direct Recruits at Col.7.</p>

In case of recruitment by promotion/deputation / absorption, grades from which promotion / deputation/absorption to be made	If a Departmental Promotion Committee exists, what is its composition	Circumstances in which Union Public Service Commission is to be consulted in making recruitment
(11)	(12)	(13)
Not Applicable	<p>Group 'C' Departmental Confirmation Committee for confirmation:</p> <p>(I) Single Commissionerate i.e. having no common cadre</p> <p>(i) The senior most Additional Commissioner at Headquarters Office – Chairman</p> <p>(ii) The Additional/ Joint Commissioner, Headquarters, failing which any other senior most Additional/ Joint Commissioner (Headquarters) available at the time of DCC meeting – Member</p> <p>(iii) Additional Commissioner of Central Excise/ Customs – Member</p> <p>(iv) Deputy/ Assistant Commissioner of Income-Tax – Member</p> <p>Note: Where none of the member at serial No. (i) to (iv) above belongs to the Schedule Castes or the Schedule Tribes, a Group 'A' officer from outside the Department belonging to the Schedule Castes or the Schedule Tribes, shall also associate as a member of the DCC.</p> <p>(II) Composite Commissionerates i.e. two or more Commissionerates having common cadre:</p> <p>(i) The Senior most Additional Commissioner from each of the Commissionerates (the senior most officer among them would be the Chairman.</p> <p>(ii) The Additional/ Joint Commissioner Headquarters of the Cadre Controlling Commissionerates, failing which any other</p>	Not Necessary

	<p>senior most Additional/ Joint Commissioner (Headquarters) available at the time of DCC Meeting – Member</p> <p>(iii) Additional/ Joint Commissioner of Central Excise/ Customs – Member</p> <p>(iv) Deputy/ Assistant Commissioner of Income Tax – Member</p> <p>Note: Where none of the member at serial No. (i) to (iv) above belongs to the Schedule Castes or the Schedule Tribes a Group 'A' officer from outside the Department belonging to the Schedule Castes or the Schedule Tribes, shall also associate as a Member of the DCC.</p>	
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F.No. A.12018/17/2012-Ad.III.B

(B.K.Manthan)
Under Secretary to the Govt. of India